

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
AT CIRUCIT SITTING SHIMLA**

...
ORIGINAL APPLICATION NO.063/01351/2017
Chandigarh, this the 13th day of December, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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1. Rakesh Parmar, son of Sh. Prem Singh Parmar, House No. 230, Ward No. 1, Heera Nagar, Hamirpur, joined as announcer in 1994, Now duty Officer (D.O.) Group C, age 45 years.
2. Arpna Devi daughter of Sh. Maan Singh, resident of Village Dalchera, P.O. Nain, Tehsil Barsar, District Hamirpur, joined as Announcer in 2007, aged 32 years, Group C
3. Rajni Devi wife of Sh. Rakesh, resident of Village Sangroh, P.O. Samirpur, Tehsil tauni Devi, District Hamirpur, Joined as Compare, in 2009, aged 30 years, Group C
4. Pankaj son of Sh. Kashmir Singh resident of village Bhater Khurd, near Aim Public School, Hamirpur, joined as Announcer in 2015, aged 27 years, Group C.
5. Madhu Bala, daughter of Sh. Arvind Rana, Heera Nagar, Ward No. 2, Gandhi Chowk, Hamirpur, joined as Announcer in 2002 Group C aged 45 years.
6. Rajnesh Thakur wife of Sh. Rajender Thakur, near NIT Anu, Hamirpur, joined as Duty Officer, aged 44 years, Group C.
7. Monika wife of Sh. Rajender Kumar resident of Village Bhartela, P.O. Sarkahar, District Hamirpur, joined as Compare in 2015 Group C, aged 30 years.
8. Sukriti Thakur daughter of Sh. Balbir Singh, House No. 144, Ward No. 2, Hamirpur, joined as Announcer in 2011 aged 27 years, Group C.
9. Isha Thakur wife of Sh. Sushil Rana, resident of village Kakroo, P.O. Chauki Jambala, Tehsil and District Hamirpur, joined as Announcer in 2015, aged 29 years, Group C.

....Applicants

(Present: Ms. Parul Neg, Advocate for Mr. Anhishek Sood, Advocate)

Versus

1. Union of India through Secretary, Govt. of India, Ministry of Information and Broadcasting, New Delhi -1 room No. 552, Shastri Bhawan.
2. Prasar Bharti, Broad Casting Corporation of India, through its Chief Executive Officer, New Delhi.
3. Director General, All India Radio, Akashwani Bhawan, Parliament Street, New Delhi.
4. Station Director, All India Radio, Hamirpur, H.P..

..... Respondents

(Present: Ms. Monika Kondal, Advocate for Mr. K.K. Thakur, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The applicants are aggrieved against the order dated 23.10.2017 (Annexure A-1) whereby they were directed to again appear for audition and re-screening test.
2. After exchange of pleadings, the matter is taken up for hearing today.
3. Learned counsel for the respondents apprised this Court that the case of regularization of the persons like the applicants is pending before the Hon'ble Supreme Court, in an SLP titled **Prasar Bharti Vs. Shafeeq Ahmed** (I.A./92636/2018 & I.A./92638/2018 in case diary No. 22646/2018), filed against the judgment passed by the Hon'ble Kerala High Court. Thus, a plea has been raised by the respondents that if they succeed in the SLP then the impugned order will prevail. Therefore, it is prayed that the matter may be disposed of with liberty to the applicants to move an application for revival of the O.A., if need arises, after the decision of the Hon'ble Apex Court in the indicated case.
4. Learned counsel for the applicants submitted that since the applicants are protected by this Court while directing the respondents to maintain status quo vide order dated 13.11.2017, the operation of that order may be extended till the decision of the SLP aforementioned by the Hon'ble Supreme Court.
5. Considering the fact that the issue of regularization of identically placed persons, working in different circles, is pending consideration before the Hon'ble Supreme Court, we deem it appropriate, as suggested by the respondents, to dispose of this O.A., with liberty that the either party may get it revived after the decision of the Hon'ble Supreme Court, if need so arises. Ordered accordingly.

6. Considering that this Court ordered status quo qua the applicants, vide order dated 13.11.2017, it is directed that the protection granted vide this order shall continue till the decision of the indicated SLP by the Hon'ble Supreme Court.

7. The O.A. stands disposed of in the above terms.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 13.12.2018

